

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A No. 659/2025

IN THE MATTER OF

Gaurav Saluja

.... Applicant

Versus

Divisional Forest Officer, Gurugram & Ors.

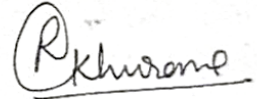
.... Respondent

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Dated:04.07.2026

Filed By



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**REPLY ON BEHALF OF RESPONDENT NO.3 i.e. HARYANA
STATE POLLUTION CONTROL BOARD**

MOST RESPECTFULLY SHOWETH:

1. That the present Original Application has been filed by the Applicant alleging illegal felling of fully grown Bakain trees situated in ATS Kocoon Society, Sector-109, Gurugram, Haryana, without obtaining permission from the competent authority and in violation of applicable environmental and statutory provisions
2. That the Hon'ble Tribunal was pleased to issue notice to the Respondents including the Answering Respondent. That the present reply is being filed by Smt. Akansha Tanwar, Regional Officer, Haryana State Pollution Control Board, Gurugram Region (North) who is competent and authorised to file the same.
3. That the allegations raised by the Applicant pertain to the cutting/felling of trees. The matter relating to grant of permission for tree felling, enforcement of provisions governing protection of trees and action against unauthorized tree-cutting falls within the jurisdiction of the Forest Department and/or the concerned land-owning authority, as the case may be.
4. That the Haryana State Pollution Control Board has no direct role in granting permission for felling of trees or regulating such activities. Therefore, the issues involved are primarily within the domain of the Forest Department.

5. That the Answering Respondent has no role in the subject matter and it is further submitted that the Answering Respondent will abide by any direction passed by the Hon'ble Tribunal.

Date 04.07.2026

Place: Gurugram



Regional Officer HSPCB
Gurugram Region (North)

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AFFIDAVIT

I, Akansha Tanwar, Regional Officer, Haryana State Pollution Control Board, Gurugram Region (North) Do hereby solemnly affirm and declare as under:

1. That the deponent is Regional Officer, Haryana Pollution Control Board who is competent and authorised to file the present reply on behalf of Respondent no. 3. Therefore is well being and acquainted with facts and circumstances of the case and thus competent to swear this affidavit.
2. That the accompanying reply has been drafted by my counsel under my instructions.

Akansha

DEPONENT

Verification

It is verified at Gurugram on 04.07.2026 that the contents of the present affidavit are true and correct and nothing has been concealed therefrom.



Akansha

DEPONENT

